

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 2109/93

Dated: 20.10.1993

Virender Singh

Applicant

VS.

Union of India

Respondents

Present: None for the Parties.

CORAM

1. Hon'ble Mr. J.P. Sharma, Member (J)
2. Hon'ble Mr. B.K. Singh, Member (A)

JUDGMENT (ORAL)

(Delivered by Hon'ble Mr. J.P. Sharma, Member (J))

None for the applicant appears. The case was given a pass-over and now called for second time when again none appears for the applicant. On 6.10.93 when the case was listed none appeared on that day also for the applicant. The Registry has reported three objections which were not removed by the applicant or his counsel. On 6.10.93 the Bench had ordered that the defects may be removed within a week and a copy of the order was sent to the learned counsel for the applicant. The defects pointed out by the Registry have not since been removed and none is present on behalf of the applicant today. Therefore the application is dismissed as defective.

( B.K. Singh )  
Member (A)

Domestic  
( J.P. Sharma )  
Member (J)